

# In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No. CP. 34/02

Ram Gobal Sharma

Versus Lt. Gen Hari Vinayal

Date of Order	Orders
18.4.2002	<p>Mr. P. N. Jati - Counsel for the petitioner</p> <p>The learned Counsel for the petitioner submits that the representation/appeal filed by the applicant, in pursuance to the order of this Tribunal has been disposed by the concerned authority on 16.4.2002. Therefore, in view of the disposal of the representation, no contempt is made out and the contempt petition is dismissed.</p> <p><u>M.A. No. 147/2002</u></p> <p>In view of the orders passed in Contempt Petition No. 34/2002, this M.A. has become infructuous.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;"> <p>_____ (H.O. Gupta) M(A)</p> </div> <div style="text-align: center;"> <p>_____ (S.K. Agarwal) M(5)</p> </div> </div>

copy sent to app/ vs respondent  
 vide 619, 620 (Contempt case)  
 dated 24/4